

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

111. IA/1605/2024 C.P. (IB)/1073(MB)2023

IN THE MATTER OF

The Satara Sahakari Bank Ltd.

... Petitioner

Vs

S. G. Mittal Enterprises Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Ninad Deshpande (VC)

For the Respondent:

ORDER

IA 1605 of 2024- The prayer in the IA is for withdrawal of the CP in view of the consent terms dated 04.01.2024. The consent terms are taken on record. In view of the same, the present is IA is allowed. Accordingly, the CP along with all pending IAs, if any, are **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/